

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF NANDI IRRIGATION SYSTEMS LIMITED RELEVANT PARTICULARS		
1.	Name of corporate debtor	NANDI IRRIGATION SYSTEMS LIMITED
2.	Date of incorporation of corporate debtor	26/07/2007
3.	Authority under which corporate debtor is incorporated / registered	ROC- Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999TG2007PLC054905
5.	Address of the registered office and principal office (if any) of corporate debtor	D.No. 8-3-833/188, Plot No.188 1st Floor, Phase II, Kamalapuri Colony, Hyderabad, Hyderabad, Telangana, India, 500073
6.	Insolvency commencement date in respect of corporate debtor	Date of order: 18.09.2024 (Received on 20.09.2024)
7.	Estimated date of closure of insolvency resolution process	19.03.2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Maruti Venkata Subba Rao Poluri IBBI/IPA-002/IP-N00924/2019-20/13001 (AFA valid up to 30.06.2025)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No. A-505, H.No. 14-20-677/1002, Vishnu Vistara Apartments ,Bhagyanagar Colony Main Road, Madhapur ,Hyderabad,Telangana 500081 Email: csubbarao@gmail.com (M): 9866684676
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Empire Square, Third Floor, TF-8, Road No.36, Jubilee Hills, Hyderabad, TG – 500033 Email: ip.nandiirrigationsystems@gmail.com (M): 9866684676
11.	Last date for submission of claims	04.10.2024
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link https://ibbi.gov.in/home/downloads Physical Address:As given in Column no 10 above

Notice is hereby given that the Hon'ble National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the NANDI IRRIGATION SYSTEMS LIMITED on 18.09.2024(Order made available on 20.09.2024).

Maruti Venkata Subba Rao Poluri



The creditors of NANDI IRRIGATION SYSTEMS LIMITED, are hereby called upon to submit their claims with proof on or before **04.10.2024** to the interim resolution professional at the address mentioned against entry No. 10.


The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 20.09.2024
Place: Hyderabad




Poluri Maruti Venkata Subba Rao
Interim **Resolution Professional**
IBBI/PA-002/IP-N00924/2019-20/13001
(AFA valid up to 30.06.2025)

FORMA
Public Announcement
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF NANDI IRRIGATION SYSTEMS LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	NANDI IRRIGATION SYSTEMS LIMITED
2.	Date of incorporation of Corporate Debtor	26/07/2007
3.	Authority under which Corporate Debtor is incorporated/registered	ROC- Hyderabad
4.	Corporate Identity Number of Corporate Debtor	U74999TG2007PLC054905
5.	Address of Registered Office and Principal Office (if any) of the Corporate Debtor	D.No.8-3-833/188, Plot No. 188 1st Floor, Phasell, Kamalapur Colony, Hyderabad, Hyderabad, Telangana, India, 500073
6.	Insolvency Commencement Date in respect of the Corporate Debtor	Date of order: 18.09.2024 (Received on 20.09.2024)
7.	Estimated date of closure of Insolvency Resolution Process	19.03.2025
8.	Name and registration number of the Insolvency Professional acting as interim resolution professional	Maruti Venkata SubbaRao Poluri IBBI/PA-002/IP-N00924/2019-20/13001 (AFA valid up to 30.06.2025)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No. A-505, H.No. 14-20-677/1002, Vishnu Vistara Apartments, Bhagyanagar Colony Main Road, Madhapur, Hyderabad, Telangana- 500081 Email: cssubbarao@gmail.com (M): 9866684676
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Empire Square, Third Floor, TF-8, Road No.36, Jubilee Hills, Hyderabad, TG -500033 Email: id.nandirrigationsystems@gmail.com (M): 9866684676
11.	Last date for submission of claims	04.10.2024
12.	Classes of creditors, if any, under clause (b) of sub section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13.	Name of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of Authorized Representatives are available at:	(a) Web link: https://ibbi.gov.in/en/home/downloads (b) Physical Address: As given in Column no 10 above

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **NANDI IRRIGATION SYSTEMS LIMITED** on **18-09-2024** (order made available on **20-09-2024**).

The creditors of **NANDI IRRIGATION SYSTEMS LIMITED** are hereby called upon to submit their claims with proof on or before **04-10-2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 13, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No 13 to act as authorised representative of the class (Specify class) in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Date: 20-09-2024
Place: Hyderabad

Poluri Maruti Venkata Subba Rao
Interim Resolution Professional
IBBI/PA-002/IP-N00924/2019-20/13001
(AFA valid up to 30.06.2025)

